

405

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

CP/IB/45/CHE/2021

*(Filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 r/w
Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating
Authority) Rules, 2016)*

In the matter of **M/s. GBJ Hotels Private Limited**

Ashish Interbuild Private Limited

204, Ark Industrial Estate
Makawama Road, Marol Naka,
Andheri (E), Mumbai – 400 059

...Petitioner/Operational Creditor

-Vs-

G B J Hotels Private Limited

164 and 165, Avanashi Road,
Peelamedu, Coimbatore,
Tamil Nadu – 641 004

... Respondent/Corporate Debtor

Order pronounced on 19th April 2022

CORAM :

**R. SUCHARITHA, MEMBER (JUDICIAL)
SAMEER KAKAR, MEMBER (TECHNICAL)**

*For Operational Creditor : Thriyambak Kannan, Advocate
For Corporate Debtor : Ravichandran, PCS*

ORDER

Per: R. SUCHARITHA, MEMBER (JUDICIAL)

This is an Application filed by M/s. Ashish Interbuild Private Limited (*hereinafter referred to as "Operational Creditor"*) under Section 9 of the Insolvency and Bankruptcy Code, 2016 against M/s.

GBJ Hotels Private Limited, (*hereinafter referred as the "Corporate Debtor"*) seeking thereof to initiate the Corporate Insolvency Resolution Process against the Corporate Debtor.

2. Heard Learned Counsel for the Operational Creditor and perused the documents filed by the parties.

3. An Application filed under Section 7 of the I&B Code, 2016 by a Financial Creditor in CP/IB/279/CHE/2021 is being admitted by this Authority vide Order dated **19.04.2022** and Corporate Insolvency Resolution Process (CIRP) having been initiated against the Corporate Debtor and one **Mr. Mahalingam Suresh Kumar** (msureshkumar@icai.org), Reg. No. IBBI/IPA-001/IP-P00110/2017-2018/10217 is appointed as Interim Resolution Professional (IRP). Under the circumstances, we direct the Operational Creditor to lodge the claim as made in this Application before the said IRP within the time limit as specified under the provisions of the I&B Code, 2016, and upon lodging the claim by the Operational Creditor, the IRP to consider the claim on merits and in accordance with the I&B Code, 2016 and other applicable laws, if any. With the above directions, this Application stands **closed**.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

R. SUCHARITHA
MEMBER (JUDICIAL)

Raymond